

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 11**

**CP(IB) No. 131/Chd/Pb/2022**

**Under Section 7, IBC 2016**

**In the matter of:-**

State Bank of India

...Petitioner/ Financial Creditor

Vs.

Mukesh Udyog Ltd.

...Respondent/ Corporate Debtor

**Present through Video Conferencing:**

Mr. Jatinder Nagpal with Mr. Sanjay Lalit, Advocates for the Petitioner  
Mr. Shikhar Sarin, Advocate for the Respondent.

No reply has been filed on behalf of the respondent. Learned counsel for the respondent/ corporate debtor has screen shared a fresh OTS proposal bearing stamp of the petitioner bank dated 27.09.2022. However, this fact has been denied by learned counsel for the petitioner. Learned counsel for the respondent/ corporate debtor is directed to file affidavit within one week stating that they have moved such proposal. Learned counsel for the petitioner bank/ financial creditor is directed to file an affidavit within next one week that the said proposal is also not accepted. If it is so, one-week time is granted to the learned counsel for the respondent for filing reply, failing which, the right to file reply will be struck off. List on 01.11.2022.

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**(Subrata Kumar Dash)  
Member (Technical)**

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**(Harnam Singh Thakur)  
Member (Judicial)**

September 27, 2022  
SM